

FIR No. 271/2021
PS Sarai Rohilla
U/S 356/379/411/34 IPC
State Vs. Manish @ Kalu S/o Deva Nand

(Through Video Conferencing)

16.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Manish @ Kalu S/o Deva Nand

Present: Ld. APP for the State
Sh. Prashant Kumar, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 20.06.2021 and has been falsely implicated in the present case.

I have heard ld. Counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 20.06.2021. Recovery has already been affected from the accused. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Manish @ Kalu S/o Deva Nand be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Manish @ Kalu S/o Deva Nand be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

CHARU ASI WAL
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CHARU ASI WAL
Date: 2021.07.16
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(Charu Asiwali)
MM-04/Central:
Delhi/16.07.2021

e.FIR No. 019001/2020
PS : Sarai Rohilla
U/s 379/411/34 IPC

16.07.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of RC of vehicle bearing no. DL-1CZ-3520.

Present: Ld. APP for the State.

Applicant Chote Singh alongwith counsel.

It is submitted by Ld. Counsel for the applicant that applicant Chote Singh is the rightful owner of RC of vehicle bearing no. DL1CZ-3520 and submitted that vehicle was already released on superdari by this court vide order dated 02.09.2020 and now RC of the vehicle bearing no. DL-1CZ-3520 be released to the applicant. Scanned copy of RC and Aadhaar Card filed by the applicant.

As per reply of IO, he has submitted that charge-sheet of the case has already been filed and RC of Car bearing no. DL-1CZ-3520 is attached with the judicial file of the charge-sheet.

Submissions heard.

I have perused the application and record.

Since, the vehicle has already been released on superdari and charge-sheet was already filed in the present case. I see no impediment in keeping the RC. Therefore, let the RC be released to the applicant after obtaining duly self attested copy of RC as well as Aadhaar card of applicant/owner. Further, Ahlmad is directed to obtain duly signed acknowledgement before releasing the RC.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

CHARU ASI WAL
ASI WAL
(Charu Asiwal)
MM-04/Central/THC
16.07.2021

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E.FIR No. 000119/2020

PS : Sarai Rohilla

U/s 379/411/34 IPC

State Vs. Tirlangi Shankar Rao S/o Appadu and Girish D.K S/o Sh. Krishnappa

(Through Video Conferencing)

16.07.2021

Bail application U/s 437 Cr.P.C on behalf of accused persons namely Tirlangi Shankar Rao S/o Appadu and Girish D.K S/o Sh. Krishnappa

Present: Ld. APP for the State
Sh. Abhinav Garg, Ld. Counsel for accused persons.

A common application for the bail of both accused persons namely Tirlangi Shankar Rao S/o Appadu and Girish D.K. S/o Sh. Krishnappa, is moved. Therefore, vide this composite order, bail application for both accused persons shall be decided.

Counsel for accused persons has submitted that accused persons are in JC since 19.06.2021 and has been falsely implicated in the present case. That both accused persons are permanent employees of Bharti Tele Netwok company, who are posted at Vishakapatnam. Ld. Counsel has further argued that, both the accused persons had only visited Delhi to inspect the goods of Tanu Enterprises, Shahadra, before delivery to their company. To substantiate same, invoice of such business transaction and boarding pass of airlines is annexed with the application. Ld. Counsel further argues that, appropriate legal action has also been taken against Tanu Enterprises, Shahadra for implicating the accused persons. Ld. Counsel further argues that, both the accused persons have been granted bail in all FIRs of different districts, pertaining to the same alleged chain of transactions (copy of such orders annexed with the application. Ld. Counsel states that as both the accused have clean antecedents, the present application may be considered favourably.

I have heard counsel for accused persons, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused persons have been running in JC since 13.07.2021. Both the accused persons were formally arrested in the present FIR from Tihar Jail and Rohini jail. Recovery of stolen mobile tower equipments has already been affected. Reply of IO also does not clearly

indicate in what circumstance recovery has been made. Furthermore, Accused persons are no longer required for custodial interrogation. I see no reasons to keep the accused persons confined any longer. Accordingly, accused persons namely Tirlangi Shankar Rao S/o Appadu and Girish D.K S/o Sh. Krishnappa be released on bail on furnishing bail bonds for a sum of Rs. 20,000/- each with one sound surety of like amount. Accused Tirlangi Shankar Rao S/o Appadu and Girish D.K S/o Sh. Krishnappa be released from JC if not required in any other case.

Application of accused person's stands disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused persons on his email/whatsapp.

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Date: 2021.07.16
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MM-04/Central:
Delhi/16.07.2021